GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO.3315 TO BE ANSWERED ON THE 4^{TH} AUGUST, 2017

COMPENSATION TO DEFENCE PERSONNEL

3315. SHRI DEEPENDER SINGH HOODA:

Will the Minister of DEFENCE **j{kk ea=h** be pleased to state:

- (a) the total number of cases of casualties and permanent injuries to defence personnel that have taken place in non-conflict zones in the line of duty due to accidents or other reasons during the last three years;
- (b) whether compensation, one time annuity etc. has been paid to the next of kin of deceased servicemen and if so, the details thereof;
- (c) whether there have been cases of complaints of delay in such payments and if so, the details thereof and the action taken thereon;
- (d) whether compensation has been paid to all the Air Force personnel who were onboard the missing AN-32 flight on 22 July, 2016 and if so, the details thereof;
- (e) whether compensation has been paid to all personnel who laid down their lives while fighting the fire at Pulgaon Ordnance Depot fire in Maharashtra on 31 May, 2016 and if so, the details thereof; and
- (f) whether the Government has already given / planning to bestow them with Martyr status and if so, the details thereof and if not, the reasons therefor?

A N S W E R
MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE
रारायमं रिडा. स्भाष भामरे)

(a) to (c): The information is being collected and will be laid on the Table of the House.

- (d) Special Family Pension and Death-cum-Retirement Gratuity (DCRG) have been provided, as admissible, to the Next of Kin (NoKs) of 12 Air Force personnel, who were victims in the ill fated AN-32 flight on 22nd July, 2016.
- (e) The information is being collected and will be laid on the Table of the House.
- (f) There is no category defined as Martyrs in the Armed Forces.
